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SLP(Crl.)No. 1668 OF 2001

ITEM No.2

Court No. 5

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1668/2001  
(From the judgement and order dated 12/04/2001 in CRLA 749/2000  
of The HIGH COURT OF MADRAS)

K. PONNUSAMY

Petitioner (s)

VERSUS

STATE REP.BY INSPECTOR OF POLICE, T.NADU

Respondent (s)

(With appln(s) for suspension of sentence and bail and taking  
additional document on record and exemption from filing O.T. and  
office report)

With

SLP(Crl.)No. 1622/2001,SLP(Crl.)No. 1867/2001,SLP(Crl.)No. 2343/2001

Date : 24/07/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) SLP(Cr)1668/2001	Mr. PP Rao, Sr.Adv. Mr. R. Thyagarajan, Sr.Adv. Mr. V. Balachandran, Adv. Mr. S. Jayakumar, Adv.
SLP(Cr)1622/2001	Mr. EC Agarwala, Adv. Mr. Mahesh Agarwala, Adv. Mr. Rishi Agarwala, Adv.
SLP(Cr) 1867/2001	Mr. Rakesh Dwivedi, Sr.Adv. Mr. D. Selvaraj, Adv. Mr. S. Jayakumar, Adv. Ms. Purnima Bhat Kak, Adv.
SLP(Cr) 2343/2001	Mr. UR Lalit, Sr.Adv. Mr. S. Jayakumar, Adv. Mr. D. Selvaraj, Adv. Mr. RK Sharma, Adv.
For Respondent (s) in all	Mr. K. Ramamurthy, Sr.Adv. Mrs. Revathy Raghavan, Adv. Ms. Shweta Garg, Adv.

UPON hearing counsel the Court made the following

O R D E R

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SLP(Cr) Nos.1668/2001 & 1622/2001@@

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After hearing learned counsel for the parties at length the Court reserved its judgment.

SLP(Cr) Nos.1867/2001 & 2343/2001@@

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Delinked.

List on some other day.

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Hemalatha

(HK Bhatia)  
Court Master